## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No. 148/MP/2024

: Petition under Section 66 of the Electricity Act, 2003 read with Subject

Regulations 17(12), 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period for meeting the compliances as set-out under Regulation

17 of the said Regulations.

Petitioner : Hindustan Power Exchange Limited (HPEL).

Respondent : Grid Controller of India Limited (GCIL).

Date of Hearing : 13.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Tushar Jain, Advocate, HPEL

Ms. Kanika Gupta, Advocate, HPEL

Shri Pravesh Sharma, HPEL

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the Petitioner had filed an affidavit dated 7.3.2025 in compliance with the Commission's directions, vide Record of Proceedings for the hearing dated 4.3.2025. Learned counsel further submitted that Mr. Harish Saran will join as Managing Director in the Petitioner's Company on or before 10.6.2025 either by resigning or on superannuation from PTC India Ltd.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)